313 Pondicherry CHAITRA 5, 1901 (SAKA) Industries (Dev. & 314

Appropriation Bill Regn.) Amdt. Bill

MR. DEPUTY-SPEAKER: We now take up the clauses. The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clause 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL. I move that the Bill be passed

MR DEPUTY-SPEAKER. The question is:

"That the Bill be passed."

The motion was adopted.

13.37 hrs.

PONDICHERRY APPROPRIATION BILL, 1979

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move;

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1978-79, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1978-79, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI SATISH AGARWAL: I move: "That the Bill be passed."

MR. DEPUTY-SPEAKER The question is.

"That the Bill be passed"

The motion was adopted.

13.40 hrs

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

MR. DEPUTY-SPEAKER. We shall take up further consideration of the Industries (Development and Regulation) Amendment Bill Shri Fernandes.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): The Bill that I have moved before the House, as I have said the other day, seeks to amend the IDR Act in two respects One is in regard to the moratorium part. The present clause provides for moratorium for certain outstandings etc. for a period of five years and we have now reached a point where the five-year moratorium in respect of certain industries is due to expire from the first week of next month We have also learnt from experience that a five-year moratorium.

the President.

[Shri George Fernandes]

is not adequate enough to put sick industries on a sound footing and, therefore, we have come forward with amendment for extending the period of moratorium to eight years. At the moment we have 56 industrial undertakings, with a capital investment of over a hundred crores of rupees and employing more than hundred thousand workers, that have been taken over under the Industries (Development and Regulation) Act: they are sick units, which the Government is now managing. I am not including nationalised units like the Nationalised Textile Corporation units, Jessops and other Engineering units: I am referring to those units which were sick and had to be taken over, and which are currently being run under the IDR Act. I am mentioning this point only because currently there is a debate going on in the country about the sickness of the public sector and the health of the private sector. I want the House to know and I also want the country to know that, as of now, the investment of a hundred crores of rupees and the fate of hundred thousand workers would have been in jeopardy but for the fact that the Government had intervened and taken over units which had either closed down or were on the verge of closing down, and has been making an effort to run these units and nurse them back to health. In order to continue these efforts towards a successful end we believe it is necessary to raise the period of moratorium to eight years.

The other amendment that is sought to be made is because of the new policy of reserving certain number of items for manufacture by the small scale sector. As the House knows, 807 items have now been reserved for the small scale sector; and, in this particular case, we are mentioning six items for inclusion in the Schedule because in 1964 there was a Government Press Note which specifically mentioned that these industries are not a part of the schedule. It is necessary to bring them under the Schedule in order that we may regulate the manufacture of these items and effectively implement programme of reserving these items for the small scale sector. A few amendments are there-one or two seek to get the Bill circulated for eliciting public opinion. We have a problem here, Sir. We have issued an ordinance in view of the fact that the moratorium period was running out and it was necessary that this Bill is passed.

MR. DEFUTY-SPEAKER: Anyway both the members who have given those amendments are absent.

SHRI GEORGE FERNANDES. That makes it easier.

I do not have anything more to say on this Bill. I commend it to the House.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Industries (Development and Regulation) Act. 1951, he taken into consideration."

There are two amendments for circulation. One by Shri Vinayak Prasad Yadav-he is not here. Another by Shri A. K Roy-he is also not here. So we proceed with the discussion,

Shri Sathe

SHRI VASANT SATHE (Akola): I must thank and congratulate my Shri George Fernendes for having brought this amendment which was long necessary actually because we found in the working of the Industries (Development and Regulation) Act the five year period was really even otherwise in the normal time a very insufficient period to bring any industry which was squeezed out and exploited by the private management nursed completely back to health. By the time you re-organised it, by the time you made investment and by the time public funds were invested, the five year period would be over and you are again in difficulty. Therefore, I think this is a very welcome measure that this period is extended to 8 years.

Now I want to take up a larger issue while we are on this subject because the Minister himself made a reference to the general policy. I always felt that one most imminent need of this country was to look to the industries run by the private sector. Why should it be so that the Government was always called upon to do the donkey's work of building the infrastructure in the country, investing public money in areas where there is no profit-making? Whether it is steel, coal, fertilisers or power generation or any industry-all these industries which require a long gestation period and crores and crores of rupees investment, that investment must be done by the government investing public money, not getting immediate returns and getting all the criticism from the private sector that the public sector is being mis-managed and all that and not earning profits, but the entire profit-making sector, where real capital formation was taking place in this country and where the end products, the consumer goods, both sophisticated, luxury items others have a margin of profit of sometimes even 300 per cent -all that was in private sector and they were having virtual loot of this country. The entire capital formation is taking place in their hands. We always thought by our taxation we could take it away. But could you do it by taxation-when in the initial stage itself as also at the raw material stage and then in the selling price and in the margin of profit, everywhere it was all manipulation and that is how real profit was made and that is how the black money grew and we could not curb it. Sir, it is not a question of A Party or B Party, I again repeat, it is not a question of A Party or B Party, whichever Party in the country is in power, unless they are very clear about this policy of whether you are going allow an exploiting economy in the name of free enterprise, in the name of a capitalist structure, allowing capital formation take place in these private sectors of exploitation,

may do whatever you want to, you will

not be able to do social justice; you

will not be able to decentralise; you

will not be able to build those small scale sectors because the large-scale sectors control your economy and they will always try to throttle your economy. They have the real money power and they run virtually a parallel economy in this country.

Therefore, I always welcome pronouncements from Shri George Fernandes and other hon, and Progressive Members of the Janata Party when they say that in the key areas, key industries will be nationalised. I am not in favour of nationalisation the sake of nationalisation. Nobody has ever had that argument. Where you want to control and direct your economy, why must we not do that like this? I think I went on record in this House, in the earlier Government, that having said and urged and argued, under the Industries Development Bill, why should the Government be a nursing home of taking over only the sick units first? That means it is a premium on exploitation. Firstly you allow the private management to divert the profits, say, from the textile industry to some other more profitmaking industrial sector and thus start that industry by making it sick making the machinery to deteriorate without maintenance and making it grow old and then you will say 'All right, the industries are old and let the Government hold the baby and nurse it by picking up the sick unit. must we not have a policy that, textile units are taken over as sick, along with those sick textile units, we take over the good units also? We are not doing any charity to anybody through nationalisation. With to textile industry development of it takes nearly five to six years. In some of the units taken over the investments are made so as to bring them at a level. This is a very wrong policy, I think if you like we should have a national debate that cuts across the partyline. Let us have a national debate on what should be our industrial and our national policy in this regard.

Then there was protestation for encouraging the small scale industries. That would mean giving employment [Shri Vasant Sathe]

and all that. I shall give you one example. Take matches, I know WIMCO is a monopoly, big, house and it is a multi-national. In keeping with your attack on Coca Cola, it is right that you take over WIMCO.

SHRI VAYALAR RAVI (Chirayin-kil): But what about Siemens—there is an import of technology?

SHRI VASANT SATHE: When that comes, he will be able to explain.

SHRI VAYALAR RAVI: Let him not explain but let him defend.

SHRI VASANT SATHE: What am saying is this. You want to encourage small scale. I do not want to encourage that. When you want to encourage smalle scale sector I don't encourage the cottage industries sector. We know about it What do you know about it? In the name of, or, in the garb of small scale sectors, there is a racket going on in Sivakasi In Sivakasi there is one family, that is Shri P Alya Nadar (Interruptions) his sons and daughters and wife are I shall give you the names. There are hundreds of units and I have a catalogue which is a monopoly. Shrimati Janaki Ammal is having Lotus Match Works. Then her daughter and her husband have got the units under them. Their son, Shri Ramamurthy has one unit. The second son, third son and the fourth have some units. Fortunately, there was no family planning at that time. Here is a chart. He has got four sons and only one daughter. Besides, he has son-in-laws and brothers Like that, the chart goes on. Sons-in-law, daughters, their husbands and sons, their wives have got units. Like that, the chart goes on. There are hundred units. There is a biggest exploitation of children-child labour. Young kids are picked up in the night at 4 O'clock or 3 O'clock who are aged 12 to 13 and you must have read the Times of India Report according to which thirtyseven children died in a bus accident while they were picked up from homes. Has anybody looked into this? I would like to say that even such units should be taken over.

You cooperativise them and stop exploitation. Under the garb of small scale industry do not allow such type of racketeering and exploitation.

Now. Sir, I have given an amendment for including "Litho Printing Industry". They may wisely get away by saying that it is ordinary printing and, as such, it does not apply.

MR. DEPUTY-SPEAKER The Minister is accepting your amendment.

SHRI VASANT SATHE: It is good. He deserves full compliments.

Sir. I want to bring to his notice that in Sivakasi there is a racket of fire crackers, litho and matches and the children are being exploited. This is a family racket Therefore, I would like him to have an inquiry conducted into the working of this industry and take action. I thank him for accepting the amendment and with these few words I would commend the Bill once again

श्री मनोहर लाल (कानपुर) उपाध्यक्ष महोदय, नई भौधोगिक नीति जो 1979 में उद्योग मही जी ने प्रम्तुन की थी भौर उद्योग (विकास तथा विनियमन) श्रीधिनयम, 1951 का भौर संशोधन करने वाला जो विधेयक प्रस्तृत किया है, उसका समर्थन करने के लिए मैं खडा हुआ है।

यह बान ही भच्छा निधेयक है जो उस्रोग मंत्री श्री जाजं फर्नान्डीस ने प्रस्तृत किया है। जब जनना सरकार बनी थी, उस से पहले 180 जीओ को इस सूची में रखा या ग्रीर उस को जार्ज साहब ने बढ़ा कर 504 कर दिया है । इस उद्याग नीति के ग्रन्तर्रात 504 की बे छोटे उद्योग धन्द्यो के ग्रन्तर्गन ग्रा गई है । श्रभीओ एमेडमेट प्रस्तत किया गया है, उस में 4,5 चीजें ब्रौर उस में बढाई गई है। इस से यह जाहिर होता है कि हम उन छोटे छोटे उद्योग धन्धों को बढ़ाना चाहते हैं, जिन की मारफत गांबों का विकास करना चाहते है भीरगांवों की प्रायिक ब्रवस्था को सुधारना चाहते है । यह स्वागत करने की बात है और हम इस का स्वागत करते है लेकिन इस के साथ ही साथ मैं इह भी कहना चाहूंगा है कि जिस तरह से वे सीच रहें है कि हम छोटे छोटे उद्योग बंधों को बाते बढावें, वह प्रफसर समाही के मौजूबा रवैये के कारण संभव नही है। धफसरवाही का जो

नंगा नाच सामने विकाई देता है, उस से जनता सरकार का जो उद्देश्य है, जो वह छोट उद्योग धन्धो को माने बढ़ाना चाहती है मीर गाजो मंजो गरीबी की रेखा के बहुत नीचे रहते हैं, उन को उपर उठाने की जो वह योजना बना रही है, वह उद्देश्य पूरा होना सभव नही लगता है। 504 चीजे, जो छोटे उद्योग-धन्धो की सूची मे रखी है, जिनमें गांव बालों की भाषिक दशा सुधारने की बात है, वह जो श्रफमरशाही का नगा नाव दिखाई देता है, उस से वह पूरा नहीं होगा क्योंकि जो सष्ट्र लियते हम छोटे छोटे उद्योगी धघो का देना चाहते है चाहे वे बैको के माध्यम से हो या किसी धीर माध्यम से, वे उन तक नही पहुच पानी है। इसलिये इस तरफ मैं माननीय मली जी का ह्यान माकर्षित करना चाहता हु।

दूसरी बान यह रे कि जा विल रखा है उस में उन्होंने यह प्रस्ताव किया है कि पाच माल के बजाय बाठ साल का समय रखा जाए ! उन ईकाइया धीर सिर मिला को जिनका कि टेक भोवर करते हैं, भाठ मान के अन्दर मुनाफी की तरफ ले जाने वा प्रयास किया जाएगा । यह ग्राठ साल का समय बहुत ज्यादा है। जिन मिलो का प्रबंध प्रपने हाथ में लिया गया है एन०टी०मी। की मारफत लिया गया है या किसी तग्ह स भी **जिया गया है,** जिस तरह से उन मिलो का ग्राग़े बढ़ाने या फायदे की नरफ ले जान की याजना 🕇 है, वह कारगर नहीं हो पा रही है, वह पूरी तरह से चल नही पा रही है। दा-तिहाई स ज्यादा ऐसी ईकाइया है जिनका तुरन्त सरक्षण देने का भावस्थकता है। भगर उनको सरक्षण नही दिया जाएगा ता वे ईकाइया जो घाटे की तरफ जा रही हैं उनमे भौर भांधक घाटा हान की सभावना है। पिछली बार लोक सभा में जाज साहब ने घोषणा की थी कि 105 मिलों में से बहुत सी मिले मृताफो में जा रही है। क्वेंकिन हम कानपुर की बात बताना चाहते हैं। हमारे कानपूर म पाच मिले एम 0टी 0सी 0 की खलती है। इन में सरकार का बहुत ग्राधिक शेग्रर है और ये लगभग सरकार क ही धन से जल रही हैं। उन मिलो की हालत बहुत खराब है। प्रवध ठीक न हाने की वजह स यह सब है। हम नो यह मोचले थे कि ये ईकाइया मुनाफे की तरफ जाएसी लेकिन वे मुनाफे की तरफ नहीं था रही है भीर उनमें करोड़ो स्पये 41 L.S.--11

का बाटा चल रहा है। यही नही, पब्लिक झडर-टेकिंग की जो टेनरी कारपोरेशन है उसमें भी तीन करोड रुपये से ज्यादा का घाटा प्रतिवर्ष होता है। यह घाटा बराबर चला ग्रा रहा है। उस तरफ भी मन्नी जी ने कापी ध्यान दिया है। राज्य मल्री जी भी कानपुर गय थे। उन्होने इसका भी निरीक्षण किया था साथ ही साथ दूसरी मिला का भी निरीक्षण किया था। उनके सामने भा 4 सारी बाते रखी गयी थी। उन मिली मे जिनना प्राडक्शन होना चाहिए, उनना प्राडक्शन नहीं हा रहा है कम प्राडक्शन हा रहा है। इस के लिए केवल मिित ही जिम्मेदार नही है। यह देखा गया है कि बहुत से अधिकारी भी यह नहीं बाहते हैं कि वहा प्रोडक्शन प्रधिक हो । हमारे यहा एक स्वदेशी काटन मिल है जिसको टेकझोवर किया गया है। उसका नेशनेलाइजेशन नहीं हुन्ना है। उस स्वदेशी बाटन मिल के श्रन्दर जा प्रबन्धक है, वे सब पुराने है जा जयपुरिया फम से जड हुए थे, दे मब इस बात के लिए काशिश कर रहे है वि इस मिल म बाटा दिखा दिया नाए जिसमें कि यह माबित हो कि मरकार इसको चला नहीं पा रहो है ब्रीर इसको चलाने की मरकार मे अमता नही है। हम चाहते हैं कि इस तरह की बातो की स्रोर मन्नी जी ध्यान दे।

13 57 hrs.

[MR SPLAKER in the Chair

जिन मिला का मरकार चला रही ह उनका प्रबंध ठीक हो। बहुन-मी मिले एसी पडी हुई **ई** जिनका टेक-घोवर करना है। हमारे कानपूर में भी ऐसी सिक या ध्रण मिले हैं जिनका टेक-भ्रोवर होना ही चाहिए। जैसे कि कानपुर में एक कैलाश मिल है जो बद पणी हुई है, वह तीन साल से बद पड़ी है। दूसरी जयपुर उद्योग बद पड़ी हुई है। जिनके बद होने से लगभग दम हजार मजदूर बेकार है जिनकी राजी-रोटी की एक समस्या है। इस नग्फ भी मत्नी महोदय ध्यान दे। वहां क लाग मा कर मिले भी थे मौर मन्त्री महादय न यह श्राप्त्रवासन नी दिया था लेकिन इस तरफ कोई ध्यान नही दिया गया है।

यह कहा जाता है कि हमारी उद्योग नीति कोई नयी नीति नहीं है और इस पर तमाम तरह को कटाका भीर व्यग किय जात है। हम कहना चाहते है कि जनता सरकार की जो भौद्योगिक [श्री मनोहर लाल]

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नीति है वह बहुत ही भण्छी नीति है। इस का हम स्वागत करते है भीर हम बताना चाहते हैं कि जहा पहले 108 चीजे छोटे उद्योगो के लिए थी धव उनमे 504 चीजे धा गयी है। इतना होते हुए भी हम चाहते हैं कि इस तरफ विशेष ध्यान देना चाहिए ताकि हमारे छोटे उद्योग धर्षे पनप सके और गावों का भाषिक विकास ठीक से हा सके। धभी तक छोटे उद्योग बाले दिविधा में पड़े हुए थे कि छोटे उद्योगी की सूची में क्या भायेगा, बड़े उद्योगी की सुची में क्या धार्यगा। भव यह द्विविधा समाप्त हुई है। इन शब्दा के साथ हम इसका समर्थन करते हैं।

14 hrs.

STATEMENT RE. SOVIET PRIME MINISTER'S RECENT VISIT TO INDIA

THE PRIME MINISTER (SHRI MORARJI DESAI): Mr. Speaker, Sir. as the House is aware, the Chairman of the Council of Ministers of USSR, His Excellency Mr. A. N. Kosygin paid an official visit to India from March, 9 to 15, 1979. Since his last visit to India in 1968, there had been several changes in the face of Indian economy and agriculture. We therefore thought that it would be appropriate for us to acquaint him with the pace and quality of Indian development. His programme accordingly included three days of stay in Delhi and two days for visits to outside places. He visited Heavy Engineering Corporation plant in Ranchi, spent some time at Anand visiting a typical Indian village, the Amul Dairy plant and the National Dairy Development Board. He also visited the Hindustan Machine Tools plant and the Indian Space Research Organisation Centre at Bangalore. Wherever he went he showed keen appreciation of the institutions visited and the warmth of his reception.

During his stay in Delhi, he had several long discussions with me and with the Deputy Prime Minister (Finance) and Deputy Prime Minister (Defence), the Minister of External Affairs and the Minister of Industry. We had

two plenary meetings with some members of our Government and the senior members of his delegation. joint communique a copy of which is placed on the Table of the House, gives a summary on the important points arising out of the various discussions. [Placed in Library. See No. LT-4157A/79]. Since the communique contains the important conclusions we reached during our discussions I am refraining from repeating them here.

Indo-Soviet relations are a vivid demonstration of how two countries different in their socio-economic structures can work together for bilateral advantage and on the basis of Panch-Cooperation between our two countries has gathered new momentum and constitutes an important factor for peace and stability in Asia, indeed in the world.

Soviet Union recognises the validity of India's policy of non-alignment which is reflected in our independence of judgment an action. We on our part recognise what Soviet Union has done to ensure detente and promoting cooperation in Europe. We would like to see this process of detente extended to other parts of the globe. It was therefore natural that we viewed with some concern the disturbed situation in South East Asia an also in our West We agreed that the people of a country should be allowed to develop themselves without outside interference, in a manner of their choice and in a way suited to their own genius. We also agreed that relations between countries must be governed on basic principles such as respect for territorial integrity, sovercignty and nonuse of force. We recognised that for stability in Asia it peace an necessary for all countries in the region to cooperate with each other for mutual henefit and on the basis of equality and respect for sovereignty.

I am very happy to say that there was a very wide ranging similarity of views between our two countries. As the House is aware, the mutually beneficial cooperation between India